

HCC No 07/2022	HIGH COURT OF KARNATAKA HIGH COURT BUILDINGS, BENGALURU – 1. DATED: 28th JULY 2022
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NOTIFICATION

Sub: Debarment of M/s. Progility Technologies Pvt. Ltd,
Bengaluru for a period of one year– reg.

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It is hereby notified that, as recommended by the Debarment Committee of High Court of Karnataka vide meeting dated 20.07.2022, M/s Progility Technologies Pvt. Ltd, No. 92, 2nd Floor, Garden City plaza, Intermediate Ring road, Amarjyothi Layout, Domlur, Bengaluru is debarred from participating in the bid/tender before procurement entity of this office for a period of one year from 25.03.2022 as per Sub-rule (6) of Rule 26-A of the Karnataka Transparency in Public Procurements Rules, 2000.

Sd/-
(N.G Dinesh)

Registrar (Computers) and
Tender Inviting Authority
High Court of Karnataka